

**BEFORE THE ADJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


C.P. (I.B) No. 612 /9/NCLT/AHM/2019

Coram: **Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**
Hon'ble Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 04.09.2019**

Name of the Company: SPML Infra Ltd.
V/s.
Madhya Gujarat Vij. Co. Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	L. S. Modi	Advocate	Petitioner	
2.				

ORDER

The Petitioner is represented through learned counsel.

The Proof of service of copy of the petition on Respondent is filed.

The Petitioner as well as the Registry is directed to serve the notice of date of hearing on Respondent along with the copy of order under acknowledgment and shall file the proof of service.

The Respondent shall file its objections, if any, within two weeks' by serving an advance copy to the petitioner.

List the matter on 11.10.2019


CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL

Dated this the 4th day of September, 2019


MANORAMA KUMARI
MEMBER JUDICIAL